

Uttar-Pradesh and NCT of Delhi out of the net small savings collections, during each of the last three years;

(b) the conditions attached to such long term loans; and

(c) the extent to which these conditions have been observed by the respective States?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.P. VEERENDRA KUMAR) : (a) The amount of loans released against net small savings collections to States of Bihar, U.P. and NCT of Delhi during the period 1993-94 to 1995-96 are as follows :

(In Crores of Rs.)

Year	1993-94	1994-95	1995-96
Bihar	168.99	245.10	428.49
U.P.	797.39	1644.17	1462.98
Delhi*	—	343.03	607.38

* The Small Savings loans to UT Governments (With legislature) are given only from the year 1994-95.

(b) At present 75% of the net collection under small savings schemes by States/UT Governments is given to them as longterm loans @ 14.50% per annum. The period of loan is 25 years including an initial moratorium of five year towards repayment of principal during which interest is recovered in nine equal monthly instalments on the 1st of every month beginning from July. On expiry of the period of moratorium the loan is recovered in 20 annual equal instalments.

(c) So far no complaints have been received by Central Government regarding the non-observance of the above terms and conditions by the Governments of Bihar, U.P. and Delhi.

Expansion of Banking Services in Orissa

1258. SHRI BHAKTA CHARAN DAS : Will the Minister of FINANCE be pleased to state :

(a) whether the Government propose to expand banking services in rural areas of the country particularly in Orissa;

(b) if so, the details thereof, State-wise; and

(c) the places in rural areas, particularly in Orissa where new branches of the nationalised banks are likely to be opened, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.P. VEERENDRA KUMAR) : (a) Reserve Bank of India (RBI) have reported that it is left to the judgement of the individual banks to assess the need for opening additional rural branches within their service area. The banks' proposals for opening branches at rural centres falling within the service area of the applicant banks are to be forwarded to RBI through the concerned State Government.

(b) and (c) State-wise details (including Orissa) of authorisations issued to nationalised banks during period April 1, 1995 to January 31, 1997 for opening branches in rural areas and which are yet to be opened, as per information available with RBI are given in the Statement enclosed.

Statement

State-wise Details of Authorisations Issued to Nationalised Banks during the period 1-4-1995 to 31-1-1997 for Opening Branches in Rural Areas and which are yet to be opened.

Bank	Centre	District	State
1	2	3	4
Union Bank of India	Poranki	Krishna	Andhra Pradesh
Indian Bank	Nagayalanka	Krishna	Andhra Pradesh
Central Bank of India	Baraharia	Siwan	Bihar
Central Bank of India	Khajura	Gopalganj	Bihar
Corporation Bank	Badalia	Kutch	Gujarat
Corporation Bank	Madhopur	Kutch	Gujarat
Syndicate Bank	Manesar	Gurgaon	Haryana
Oriental Bank of Commerce	Madlauda	Panipat	Haryana
Bank of Baroda	Village Dosarka	Ambala	Haryana
Oriental Bank of Commerce	Manesar	Gurgaon	Haryana
Punjab National Bank	Dobhi	Kulu	Himachal Pradesh
Punjab National Bank	Bangana	Una	Himachal Pradesh
Punjab National Bank	Gagret	Una	Himachal Pradesh
Punjab National bank	Amb	Una	Himachal Pradesh

1	2	3	4
Canara Bank	Baddi	Solan	Himachal Pradesh
Bank of India	Mandi	Kullu	Himachal Pradesh
Punjab National Bank	Daulatpur	Una	Himachal Pradesh
Punjab National bank	Sanuli	Una	Himachal Pradesh
Punjab and Sind Bank	Manali	Kulu	Himachal Pradesh
Canara Bank	Sujanpur-Tihra	Hamirpur	Himachal Pradesh
Vijaya Bank	Puri-M.K. Chowk	Baikampadi	Karnataka
Canara Bank	Moddapadavu	D. Kannada	Karnataka
Canara Bank	Peenya II Stage	Bangalore	Karnataka
Union Bank of India	Kottayam	Quilon	Kerala
Canara Bank	Nallasopara	Thane	Maharashtra
Bank of Maharashtra	Vadgaon	Pune	Maharashtra
Bank of Maharashtra	Vadgaon (Budruk)	Pune	Maharashtra
Dena Bank	Behrampore	Behrampore	Orissa
Union Bank of India	Boparai	Jullundhar	Punjab
Punjab and Sind Bank	Padhiana	Jalandhar	Punjab
Punjab National Bank	Kutta Kheri	Patiala	Punjab
Oriental Bank of Commerce	Lalroo	Patiala	Punjab
Oriental Bank of Commerce	Tibi	Sriganga	Rajasthan
Oriental Bank of Commerce	Mirjawali Gaon	Sriganga	Rajasthan
State Bank of Bikaner & Jaipur	Tapookda	Alwar	Rajasthan
Union Bank of India	Madhavaram	Chengai A.	Tamil Nadu
Union Bank of India	Dharni	Ghazipur	Uttar Pradesh.

Industrial Finance Corporation of India

1259. SHRI BASU DEB ACHARIA : Will the Minister of FINANCE be pleased to state :

(a) the names of those sick companies referred by Bureau of Industrial and Financial Reconstruction to Industrial Finance Corporation of India to carry out revival plan during the last three years; year-wise;

(b) the names of those companies for which Industrial Finance Corporation of India has prepared viability report;

(c) the decision taken in regard to remaining companies; and

(d) the steps taken by the Government to revive those companies on the basis of viability report?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.P. VEERENDRA KUMAR) : (a) to (d) The information is being collected and will be laid on the Table of the House.

Economic Intelligence Bureau (COEFPOSA)

1260. SHRI MULLAPPALLY RAMACHANDRAN : Will the Minister of FINANCE be pleased to state :

(a) whether the Government are aware that a large

number of persons found guilty under COFEPOSA in the State of Kerala;

(b) if so, the number of persons who are at large; and

(c) the steps being taken by the Government to bring them to book?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.P. VEERENDRA KUMAR) : (a) During the years 1994, 1995 and 1996, 72 detention orders under COFEPOSA have been issued in respect of persons in the State of Kerala.

(b) As on 31.12.96, 16 persons against whom detention order have been issued have not been apprehended.

(c) Necessary steps as provided in Section 7 of COFEPOSA Act are being taken to apprehend the persons who are absconding.

Under/Over-Invoicing

1261. SHRIMATI MEIRA KUMAR : Will the Minister of FINANCE be pleased to refer to reply given to Unstarred Question No. 472 on November 22, 1996 regarding under/over-invoicing and state :

(a) whether the information has since been collected;